DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. NC/2/MEET/Jun/202223/8 (Offline Cases) DATED 27.07.2022

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80 & 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in

ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.

iii. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.

iv. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No.NC/2/MEET/Jun/202223/8 (Offline Cases) of Norms Committee-II for the year 2021-22 held on 27.07.2022 under the **Chairmanship of Shri Akash Taneja, Additional Director General of Foreign Trade** to consider the following applications for ratification of norms in respect of Advance Authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S. K. Jain, D.O.	DPIIT
2.	Shri R. K. Jaiswal, D.O.	DHI
3.	Shri S.K. Bhatnagar, Consultant (SKB)	DGFT
4.	Shri Shaish Kumar, Consultant (TEC-1)	DGFT
5.	Shri V.C. Agarwal, Consultant (TEC-3)	DGFT
In attendance		
1.	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT
2.	Smt. SmithaViju, FTDO	DGFT

Minutes of the cases discussed in the meeting are as under:

SI. No.	Applicant's Name / AA No.	HQ/RA File No.	Case History	Decision	Status
M-1	NASH INDUSTRIES (I) PRIVATE LIMITED, BENGALURU	01/80/162/00302/AM18/1/11/2015:EOU:CSEZ/1476/	DC, CSEZ vide letter dated 03.11.2017, followed by representation dated 29.03.2018 from the applicant, had requested for fixation of scrap/wastage norms for the manufacture and export of Sheet Metal Pressed Components made of iron and steel, copper, brass and such other metals/alloys. The matter was considered in M. No. 01/81 dated 10.04.2019 and on the advice of Consultant (TEC-3), some information was sought from the applicant via email dated 25.05.2019 followed by reminder on 12.07.2019. The email reply dated 13.11.2019 was referred to Consultant (TEC-3) via email dated 14.11.2019. The case was considered in M. No. 20/81 dt. 08.01.2020. The Committee noted that the written comments dated 01.01.2020 of Consultant (TEC-3) as under: 1. Nash Industries, an EOU, had requested for fixation of wastage norms for export product 'sheet metal pressed components for UPS & other industrial use'. 2. Applicant has informed that they are manufacturing 1000 parts & components & have submitted some details for 6 components. 3. Components are manufactured from iron & steel, Cu & Al sheets. 4. Wastages claimed is in the range of 38% to 50% which is average of vide range of 1.5% to 98.4% 5. As range of wastage is very wide and number of components very large, it is not possible to work out wastage of every component. In view of the above, the Committee decided to call the applicant for PH. As per NC decision, an email dated 25.02.2020 was sent to the applicant to attend PH on 04.03.2020. The case was considered in M. No. 22/81 dt. 19.02.2020 as per agenda and noted that the applicant vide email dated 28.02.2020 has sought another date for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. During personal hearing held in Meeting No. 05/81 on 28.07.2020, applicant's representatives asked to furnish following information: 1. To submit details by making subgroup of items manufactured in the limited range of wastages as there is wide variation in the wastage of items manufactured i.e., 1.5% to 98.40%. D/L was sent to the applicant on 22.09.2020. The case was considered in M. No. 8/81 dated 29.09.2020 and decided to grant last opportunity to the applicant to furnish the requisite information. The applicant's reply dated 03.11.2020 was sent to Consultant (TEC-3) via email on 10.11.2020. The case was considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to remind Consultant (TEC-3) for expediting the comments. Reminder issued to Consultant (TEC-3) on 11.01.2021. The case was discussed in M. No. 01/81 dated 21.05.2021 and the Committee noted that Consultant (TEC-3) via email dated 11.02.2021 had requested for the hardcopy of the original application. Therefore, the Committee decided to ask the applicant to submit the same. The applicant's reply was received on 27.07.2021 and the same was forwarded to Consultant (TEC-3) on 10.08.2021. The case was discussed in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and the Committee noted that Consultant (TEC-3) via email dated 02.09.2021 had requested for physical file along with hard copy applicant's reply of the case. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of the case. A letter was issued to the applicant to send hard copy of all relevant documents on 18.10.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted that the information from the applicant's is yet to be received. However, the Committee decided to	The Committee decided to **remind again the TE** for expediting the comments.	**Deferred**

			refer the matter to DPIIT for examination & comments as per advice of Consultant (TEC-3). The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted the comments of DPIIT vide U.O. No. P-47014/37/2021-TSW dated 31.12.2021 wherein DPIIT has requested to send a copy of ad-hoc scarp norms fixed by DC, CSEZ, Bangalore and copy of DL along with reply raised by Consultant (TEC-3). As per NC decision, a DL was issued to the applicant. The applicant's reply and relevant documents was sent to DPIIT on 14.03.2022 for examination of the case. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee decided to wait for the comments from TE. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee decided to remind the TE, DPIIT for expediting the comments. As per NC decision, the reminder was issued to DPIIT on 05.07.2022. However, no comments have been received as yet.		
M-2	Lubi Electricals Limited, Ahmedabad - Referred by DC, KASEZ	01/81/061/00022/AM18/KASEZ/100%EOU/II/969/00-01/	KASEZ, vide letter No. KASEZ/100%EOU /II/969/00-01/6116 dated 27.09.2017 forwarded a copy of application for fixation of scrap/wastage norms on regular basis for manufacture and export of Industrial Valves and Industrial Valve Parts. The DC stated that the wastage norms had been fixed on ad-hoc basis up to 31.03.2003 subject to final fixation of norms-by-Norms Committee in DGFT. The case was considered in M. No. 4 /81-Pt.II dated 03.10.2018 and noted that case was referred to DIPP for comments and reminded on 27.09.2019. The case was considered in M. No. 20/81 dt. 08.01.2020, the Committee noted that DPIIT was not reminded for expediting the comments & also the main file was not traced out by the section. Therefore, the Committee decided to remind DPIIT and directed the section to trace out main file immediately. The case was considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that DPIIT has not yet been reminded for expediting the comments & also main file is not yet traced out by the section. Therefore, the Committee decided to remind DPIIT & and directed the section to trace out main file immediately. Since, main file is not traceable in the section, complete set of documents have been sought from KASEZ vide email dated 16.07.2020. The documents received from KASEZ was forwarded to DPIIT vide email dated 20.07.2020 for examination & comments. An email was sent on 22.09.2020 to DPIIT for expediting the comments. The case was considered in M. No. 8/81 dated 29.09.2020 and decided to seek again from the applicant to furnish following information as per comments given by DPIIT vide U. O. No. P-47011/108/2020-TSW dated 10.08.2020 as the applicant's reply was deficient: 1. A copy of ad-hoc norms fixed by the Development Commissioner, Kandla SEZ for the items under consideration. 2. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. As per NC decision, D/L was sent to the applicant via email on 12.11.2020. The case was considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminders were sent to the applicant on 11.01.2021 & 08.04.2021. The case was discussed in M. No. 01/81 dated 21.05.2021 and the Committee noted that the applicant did not furnish the reply of DL. Therefore, the Committee decided to issue a final reminder to the applicant for furnishing their comments within 15 days' time. The applicant's reply received vide email dated 19.08.2021 and the same was forwarded to DPIIT on 23.08.2021. The case was discussed in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and the Committee decided to wait for comments.	The Committee decided to **remind again the TE** for expediting the comments.	Deferred

			The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to ask from the applicant to furnish certain information as per comments of DPIIT vide U. O. No. P-47011/17/2021-TSW dated 01.10.2021. As per NC decision, a DL was issued to the applicant on 28.12.2021. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. As per NC decision, a reminder was issued to the applicant on 10.03.2022. The applicant's reply was sent to DPIIT on 28.03.2022 for examination of the case. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee decided to wait for the comments from TE. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee decided to remind the TE, DPIIT for expediting the comments. As per NC decision, the reminder was issued to DPIIT on 06.07.2022. However, no comments have been received as yet.		
M-3	INJECTOP LAST PVT. LTD. 0610038682 Dated 29.08.2017	01/81/050/00363/AM18/ 06/24/040/00020/AM18/	The case was approved in M. No. 03/81-ALC2/2018 dated 14.08.2018 with wastage of 5% with the condition that RA should call for weight of Phenolic Moulding Compound in the export product and take necessary consequential action accordingly. The case was again considered in M. No. 06/81 dated 11.08.2020 held on 25.08.2020 and rejected by NC due to non-submission of composition fee. However, the applicant vide letter dated 06.11.2020 requested again for reviewing of ad-hoc norms stating that it is taking AA for manufacturing resultant product "Brush Box Made Out of Phenolic Moulding Compound" under 4.7 HBP and being granted 11.88 Grams raw material Phenolic Moulding Compound for manufacturing to one piece "Brush Box Made Out of Phenolic Moulding Compound" on each and every AA. Hence, the applicant requested to allow 11.88 Grams per piece. The representation was referred to DPIIT on 18.11.2020. The case was considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. A reminder was issued to DPIIT on 12.01.2021. DPIIT via email dt. 05.02.2021 had requested that the application may be referred to D/o C&PC. Hence, the case was referred to Consultant (TEC-1) on 07.04.2021 for examination & comments. The case was considered in M. No. 01/81 dated 21.05.2021, the Committee decided to send a copy of application to Consultant (TEC-1). As per NC decision, a copy of application sent to Consultant (TEC-1) on 09.07.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-1): 1. Drawing of the mould with complete specification of mould (out of which export is made) 2. Past production and consumption data duly certified. As per NC decision, an email was sent to the applicant on 19.08.2021. The applicant's reply dated 31.08.2021 was forwarded to Consultant (TEC-1) on 01.09.2021 for examination of the case. The case was discussed in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and it was decided to wait for comments. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted that Consultant (TEC-1)	The Committee decided to **wait for the comments.**	Deferred

			informed that as per the details furnished by the applicant, the export item is made from 4 cavity moulds where sprue & runner weight is around 53% of components weight. The item is made out of phenolic moulding compound which is thermosetting resin and it cannot be recycled. However, the Committee noted that DPIIT vide their email dated 05.02.2021 had suggested to refer the case to D/o C&PC. Therefore, Committee decided to take opinion from D/o C&PC also before taking a final view. As per NC decision, the case was referred to D/o C&PC on 02.02.2022. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to wait for the comments. A reminder was also issued to D/o C&PC on 15.03.2022 for expediting the comments. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee decided to send a reminder to TE, D/o C & PC. As per NC decision, a reminder was issued on 21.04.2022. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee decided to decide to send again a reminder letter by post to TE, D/o C & PC. As per NC decision, a letter was sent to D/o C & PC on 25.07.2022. However, no comments have been received as yet.		
M-4	TRAFOMEC INDIA MAGNETICS PRIVATE LIMITED 0710083779 dated 08.11.2011	01/81/050/00325/AM12/ 07/24/040/00258/AM12/ (E-25381)	The case was rejected in M. No. 9/81-ALC2/2013 dated 16.07.2013 due to non-submission of reply to deficiency letter dated 01.02.2013. The applicant's reply dated 30.06.2015 along with their earlier reply dated 17.09.2012 were forwarded to DHI on 19.02.2016. The case was considered in offline Agenda in M. No. 23/81 & 25/81 dated 23.02.2016 & 07.03.2017 respectively. The case was again rejected in M. No. 08/81 dated 11.07.2017 due to non-submission of reply to deficiency letter. The applicants vide letter dated 01.05.2019 furnished reply and requested to ratify the ad-hoc norms. As per the decision of M. No. 24/81dated 18.03.2020, the complete set of application was forwarded to DHI via email dated 06.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to remind DHI for expediting the comments. DHI's D/L received via email on 21.09.2020 and sent to the applicant on 07.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. The applicant's reply vide letter dt. 10.11.2020 was sent to DHI via email on 26.11.2020. The case was considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020 and DHI via email dated 01.12.2020 informed that the applicant had not submitted point-wise reply. Therefore, the Committee decided to seek again from the applicant to furnish following information wise point: 1. Complete specification with catalogue of each export product with quantity of export in number. 2. Sl. No. 2, 4, 5 & 11 of the Standard Deficiency Format. 3. Manufacturing process of export item giving specific use of each import item. As per NC decision, D/L was sent to the applicant on 27.01.2021. Reply of DL received via email dated 25.02.2021. The case was considered in M. No. 01/81 dated 21.05.2021, the Committee decided to forward the applicant's reply to **DHI** for examination of the case. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee noted that the reply of deficiency letter dated 13.04.2017 in respect of subject AA is still pending as informed by DHI via email dated 21.09.2020. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:	The Committee decided to **wait for the comments.**	Deferred

			1. To submit information relating to calculation of core and coil dimensions starting from the export product rating in English. As per NC decision, an email was sent to the applicant on 23.07.2021. The applicant's reply dated 27.07.2021 was forwarded to DHI on 12.08.2021. The case was discussed in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind DHI for expediting the comments. As per NC decision, a reminder was sent to DHI on 15.11.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the comments. A reminder was also issued to DHI on 02.02.2022 for expediting the comments. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to wait for the comments. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee decided to wait for the comments. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee decided to remind the TE, DHI for expediting the comments. As per NC decision, the reminder was issued to DHI on 25.07.2022. However, no comments have been received as yet.		
M-5	Bharat Heavy Electricals Limited 1110028319 dated 12.01.2018	01/81/050/00096/AM19/ 11/24/040/00006/AM18/ **(E-22943)**	The case was ratified in M. No. 05/81-ALC2/2018 dated 10.10.2018 as per written comments of DHI vide U. O. No. DES-2/BHEL/GTr/2018-TW-HEI. The applicant vide their email dated 26.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dated 18.09.2019, 15/81 dated 30.10.2019 and 18/81 dated 11.12.2019 and decided to send the applicant's representation/application to DHI immediately. As per the decision of M. No. 24/81dated 18.03.2020, the complete set of application forward to DHI via email dated 07.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to remind DHI for expediting the comments. The representation was again forwarded to DHI on 26.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to wait for the comments. A reminder was issued to DHI on 25.11.2020. Also, a scan copy of application was sent to DHI on 22.12.2020 to examine the case. The case was considered in M. No. 12/81 dated 15.12.2020 and held on 22.12.2020, the comments given by DHI vide email dated 01.12.2020 wherein it is stated that the applicant had requested vide letter dated 24.11.2018 to check the item No. 2 of SION C-158 for typographical error. Further, DHI had requested to send the file where the SION was fixed to examine the applicant's request. However, it was noted that the SIONs were fixed for items since long year back and at present it is not possible to search out the file of these SIONs. Therefore, the Committee decided to request DHI to examine the matter and furnished their comments. As per decision, the case was again referred to DHI on 27.01.2021. The case was considered in M. No. 01/81 dated 21.05.2021, the Committee decided to remind DHI for expediting the comments. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee noted the comments of DHI vide email dated 21.06.21 wherein it is stated that the issue of the case is very critical and not possible to examine the request without knowing the basis of SION and requested to forward the file where SION was fixed. However, the Committee again noted at present it is not possible to search out the file of these SIONs. Therefore, the Committee decided to request Technical Representative of DHI to coordinate with Consultant (TEC-3), to	The Committee decided to **wait for the comments.**	Deferred

			examine the matter afresh and then provide their comments. The Committee's decision was conveyed to the representative of DHI & Consultant (TEC-3) vide email dated 19.08.2021. The case was discussed in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and it was decided to wait for comments. Reminder was issued on 25.10.2021 to Consultant (TEC-3) & DHI for expediting the comments. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to remind again Consultant (TEC-3) & DHI for expediting the comments. As per NC decision, reminder was issued to Consultant (TEC-3) & DHI for expediting the comments on 28.12.2021. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the matter was discussed in the meeting. Consultant (TEC-3) advised that the case may be examined and the file, where the SION was fixed, not required as requested by DHI. Further, Consultant (TEC-3) informed that export product does not fall under SION indicated by DHI in their comments. Hence, DHI should examine the case on the basis of details provided by the applicant. Therefore, the Committee decided to request DHI for expediting their comments. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee decided to ask the applicant to furnish the following information as per comments of DHI received via email dated 29.03.2022: 1. To give the calculation of the requirement of the import item at Sl. No. 2 supported by the dimensional engineering drawing. As per NC decision, a DL was issued to the applicant on 25.04.2022. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee decided to send a reminder to the applicant for furnishing the requisite information. The applicant's reply was received on 13.07.2022 and the same was sent to Consultant (TEC-3) on 26.07.2022 for examination & comments. However, no comments have been received as yet.		
M-6	AMC Cookware (India) Pvt. Ltd. 0710110362 Dated 02.09.2016	01/81/050/00868/AM19/ 07/24/040/00176/AM17/ **(E-24809)**	The case was ratified in M. No. 04/81 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for such items in which the shape of the output product is oval/oblong made out of sheet. The applicant had provided the dimensions and shape of the input and output products. In these cases the NC had given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant had indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise.	The Committee decided to **wait for the comments**.	Deferred

			As per NC decision, D/L was sent to the applicant on 28.01.2021. The applicant's reply sent to DPIIT on 07.04.2021. The case was considered in M. No. 01/81 dated 21.05.2021, the Committee decided to remind DPIIT for expediting the comments. As per NC decision, a reminder was issued to DPIIT on 09.07.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee decided to wait for comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind DPIIT expediting for comments. A reminder was issued on 26.10.2021 to DPIIT. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the comments. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that earlier 10% wastage was recommended by DPIIT. Now, DPIIT vide U.O. No. P-47011/189/2019-TSW dated 18.11.2021 has revised the ratified ad-hoc norms with higher wastage without giving any justification for the same. Therefore, the Committee decided to take second opinion of Consultant (TEC-3) in this matter. As per NC decision, the case was referred to Consultant (TEC-3) on 11.03.2022. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee decided to remind Consultant (TEC-3) for expediting the comments. As per NC decision, the reminder was issued on 21.04.2022. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee decided to send a copy of reply of DL as raised by DPIIT along with a copy of comments of DPIIT as requested by Consultant (TEC-3). As per NC decision, the documents were sent to Consultant (TEC-3) on 06.07.2022 for examination & comments. However, no comments have been received as yet.		
M-7	AMC Cookware (India) Pvt. Ltd. 0710110836 Dated 23.12.2016	01/81/050/01063/AM19/ 07/24/040/00313/AM17/ **(E-24810)**	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for only such items in which the shape of the output product is oval/oblong made out of sheet. The applicant had provided the dimensions and shape of the input and output products. In these cases the NC had given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant had indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. As per NC decision, D/L was sent to the applicant on 28.01.2021. Applicant's Reply sent to DPIIT on 07.04.2021. The case was	The Committee decided to **wait for the comments.**	Deferred

			considered in M. No. 01/81 dated 21.05.2021, the Committee decided to remind DPIIT for expediting the comments. As per NC decision, a reminder was issued to DPIIT on 09.07.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee decided to wait for comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind DPIIT expediting for comments. A reminder was issued on 26.10.2021 to DPIIT. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind DPIIT expediting for comments. A reminder was issued on 26.10.2021 to DPIIT. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the comments. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that earlier 10% wastage was recommended by DPIIT. Now, DPIIT vide U.O. No. P-47011/189/2019-TSW dated 18.11.2021 has revised the ratified ad-hoc norms with higher wastage without giving any justification for the same. Therefore, the Committee decided to take second opinion of Consultant (TEC-3) in this matter. As per NC decision, the case was referred to Consultant (TEC-3) on 11.03.2022. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee decided to remind Consultant (TEC-3) for expediting the comments. As per NC decision, the reminder was issued on 21.04.2022. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee decided to send a copy of reply of DL as raised by DPIIT along with a copy of comments of DPIIT as requested by Consultant (TEC-3). As per NC decision, the documents were sent to Consultant (TEC-3) on 06.07.2022 for examination & comments. However, no comments have been received as yet.		
M-8	AMC Cookware (India) Pvt. Ltd. 0710111264 Dated 09.03.2017	01/81/050/01075/AM19/ 07/24/040/00383/AM17/ **(E-24811)**	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for only such in which the shape of the output product is oval/oblong made out of sheet. The applicant had provided the dimensions and shape of the input and output products. In these cases the NC had given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant had indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. As per NC decision, D/L was sent to the applicant on 28.01.2021. Applicant's Reply sent to DPIIT on 07.04.2021. The case was considered in M. No. 01/81 dated 21.05.2021, the Committee decided	The Committee decided to **wait for the comments.**	Deferred

			to remind DPIIT for expediting the comments. As per NC decision, a reminder was issued to DPIIT on 09.07.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee decided to wait for comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind DPIIT expediting for comments. A reminder was issued on 26.10.2021 to DPIIT. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the comments. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that earlier 10% wastage was recommended by DPIIT. Now, DPIIT vide U.O. No. P-47011/189/2019-TSW dated 18.11.2021 has revised the ratified ad-hoc norms with higher wastage without giving any justification for the same. Therefore, the Committee decided to take second opinion of Consultant (TEC-3) in this matter. As per NC decision, the case was referred to Consultant (TEC-3) on 11.03.2022. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee decided to remind Consultant (TEC-3) for expediting the comments. As per NC decision, the reminder was issued on 21.04.2022. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee decided to send a copy of reply of DL as raised by DPIIT along with a copy of comments of DPIIT as requested by Consultant (TEC-3). As per NC decision, the documents were sent to Consultant (TEC-3) on 06.07.2022 for examination & comments. However, no comments have been received as yet.		
M-9	AMC Cookware (India) Pvt. Ltd. 0710111502 Dated 28.04.2017	01/81/050/00766/AM19/ 07/24/040/00016/AM18/ **(E-24812)**	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of norms for only such items in which the shape of the output product is oval/oblong made out of sheet. The applicant had provided the dimensions and shape of the input and output products. In these cases the NC has given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant had indicated that the shape of export items in many cases is “Oblong”. In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. As per NC decision, D/L was sent to the applicant on 28.01.2021. Applicant’s Reply sent to DPIIT on 07.04.2021. The case was considered in M. No. 01/81 dated 21.05.2021, the Committee decided to remind DPIIT for expediting the comments. As per NC decision, a reminder was issued to DPIIT on 09.07.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee decided to wait	The Committee decided to **wait for the comments.**	Deferred

			for comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind DPIIT expediting for comments. A reminder was issued on 26.10.2021 to DPIIT. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the comments. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that earlier 10% wastage was recommended by DPIIT. Now, DPIIT vide U.O. No. P-47011/189/2019-TSW dated 18.11.2021 has revised the ratified ad-hoc norms with higher wastage without giving any justification for the same. Therefore, the Committee decided to take second opinion of Consultant (TEC-3) in this matter. As per NC decision, the case was referred to Consultant (TEC-3) on 11.03.2022. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee decided to remind Consultant (TEC-3) for expediting the comments. As per NC decision, the reminder was issued on 21.04.2022. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee decided to send a copy of reply of DL as raised by DPIIT along with a copy of comments of DPIIT as requested by Consultant (TEC-3). As per NC decision, the documents were sent to Consultant (TEC-3) on 06.07.2022 for examination & comments. However, no comments have been received as yet.		
M-10	DISHA AUTO COMPONENTS PVT.LTD. 0310829026 dated 14.05.2019	01/81/050/00064/AM20/ 03/94/040/00096/AM20/	The case was ratified in Meeting No. 3/81-ALC2/2020 dated 27.05.2020 as per written comments given by MSME. The applicant via email dated 25.11.2020 had requested for personal hearing and correction in the norms allotted to it. The representation was referred to MSME on 02.12.2020. The case was considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. Reminder was issued to MSME on 29.01.2021. The case was considered in M. No. 01/81 dated 21.05.2021 and the Committee noted the comments of MSME received via email dated 23.04.2021. Further, the case was discussed in the meeting and the Committee observed that the similar cases had been referred to Consultant (TEC-3) for examination. Therefore, the Committee decided to refer the case to Consultant (TEC-3) for examination & comments. As per NC decision, the case was referred to Consultant (TEC-3) on 10.08.2021 for re-examination & comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and noted that Consultant (TEC-3) via email dated 03.09.2021 had requested for physical file along with comments of DPIIT to examine the case. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted that the physical file of the case is not traceable in the section. Therefore, the Committee decided to trace and send the same to Consultant (TEC-3) for examination & comments. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to ask from the applicant to furnish following information: 1. To submit hard copy of application along with all relevant documents/Annexure. As per NC decision, a DL was issued to the applicant on 08.03.2022. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee decided to send a reminder to the applicant for furnishing the requisite information	The Committee considered the case as per agenda and noted that the applicant has not yet furnished the reply of deficiency letter despite several reminders. Therefore, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms. The case stands rejected.	**Rejected**

			within 15 days. As per NC decision, reminder was issued on 25.04.2022. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee decided to send final reminder to the applicant for furnishing the requisite information. As per NC decision, the final reminder was sent to the applicant on 04.07.2022. However, no reply has been received as yet.		
M-11	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED 0210208269 dated 13.03.2018	01/81/050/00108/AM19/ 02/24/040/00192/AM18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply of deficiency letter. The applicant via email dated 13.08.2020 furnished a reply and requested to ratify the ad-hoc norms. The representation was referred to DPIIT on 02.12.2020. The case was considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. DPIIT via email dated 05.01.2021 inform that the case may be refer to MSME. The case was forwarded to MSME on 07.04.2021. The case was considered in M. No. 01/81 dated 21.05.2021 and the Committee noted that MSME via email dated 20.05.2021 informed that, as per Certificate of Analysis submitted by the applicant, the percent of lead in import is 96.43% which works out to be less than the export quantity. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of MSME as under: 1. To provide average lead percentage of each batch imported and provide the overall average lead percentage of import. As per NC decision, a deficiency letter was sent to the applicant on 14.07.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to send a reminder to the applicant for furnishing the requisite information. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted that the applicant's reply was sent to MSME on 16.11.2021 for examination of the case. Hence, the Committee decided to wait for the comments. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that MSME informed via email dated 03.02.2022 that the comments could be provided after finalizing the report on lead scarp. Therefore, the case was deferred. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee noted that the report on lead scarp has not been finalized yet. Therefore, the Committee decided to defer the case. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee noted that the report on lead scarp has not been finalized yet. Therefore, the Committee decided to defer the case.	The Committee considered the case as per agenda and noted that the report on lead scarp is under finalization. Therefore, the Committee decided to defer the case.	Deferred
M-12	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED 0210207970 dated 10.11.2017	01/81/050/00040/AM19/ 02/24/040/00122/AM18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply of deficiency letter. The applicant via email dated 13.08.2020 & 17.08.2020 furnished a reply and requested to ratify the ad-hoc norms. The representation was referred to DPIIT on 02.12.2020 & 31.12.2020. The case was considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. A reminder was issued to DPIIT on 02.02.2021. Further, the case was referred to MSME on 20.05.2021 for examination & comments. The case was considered in M. No. 01/81 dated 21.05.2021 and the Committee noted that MSME via email dated 20.05.2021 informed	The Committee considered the case as per agenda and noted that the report on lead scarp is under finalization. Therefore, the Committee decided to defer the case.	Deferred

			that, as per Certificate of Analysis submitted by the applicant, the percent of lead in import is 97% which works out to be less than the export quantity. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of MSME as under: 1. To provide average lead percentage of each batch imported and provide the overall average lead percentage of import. As per NC decision, a deficiency letter was sent to the applicant on 14.07.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to send a reminder to the applicant for furnishing the requisite information. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted that the applicant's reply was sent to MSME on 16.11.2021 for examination of the case. Hence, the Committee decided to wait for the comments. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that MSME informed via email dated 03.02.2022 that the comments could be provided after finalizing the report on lead scarp. Therefore, the case was deferred. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee noted that the report on lead scarp has not been finalized yet. Therefore, the Committee decided to defer the case. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee noted that the report on lead scarp has not been finalized yet. Therefore, the Committee decided to defer the case.		
M-13	(E-23508) TRAFOMEC INDIA MAGNETICS PVT. LTD. 0710090674 dated 11.09.2012	01/81/050/00270/AM13/ 07/24/040/00216/AM13/	Initially, the case was rejected in M. No. 21/81 dated 31.12.2013 as per written comments of DHI vide U. O. No. 3(41)/2012/TSW(B)/294 dated 06.12.2013. The case was again considered in M. No. 11/81 dated 22.08.2017 and rejected due to non-submission of reply of deficiency letter dated 13.04.2017 raised by DHI. Now, the applicant vide letter dated 01.05.2019 had furnished reply & requested for ratification of ad-hoc norms. The representation was referred to DHI via email dated 24.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to defer the case with an advice to the section to trace out the main file as main file was not available. Main file is traced out and referred to DHI on 12.02.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. The case was considered in M. No. 04/81 dt. 09.07.2020, On the request of DHI, the Committee directed the section to forward complete set of application with ANF-4A to DHI for examination and comments. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 07.10.2020. The case was considered in M. No. 07/81dated 08.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to applicant on 05.11.2020. The applicant via email dated 05.11.2020 requested for 2 days to reply. The applicant's reply vide letter dated 10.11.2020 was received. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020, the Committee noted that the applicant has not given point wise reply to the deficiencies raised. Hence, the Committee decided to ask the applicant to furnish the same. As per decision, the complete set of application with ANF4A was referred to DHI on 04.01.2021. Additional information received from the applicant was also sent to DHI. The applicant's reply was sent to DHI on 19.05.2021.	The Committee decided to remind the TE, DHI for expediting the comments.	**Deferred**

			The case was considered in M. No. 01/81 dated 21.05.2021 and the Committee decided wait for DHI's comments. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee noted that the reply of deficiency letter dated 13.04.2017 in respect of subject AA is still pending. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI: 1. To submit information relating to calculation of core and coil dimensions starting from the export product rating in English. As per NC decision, a deficiency letter was issued to the applicant on 23.07.2021. The applicant's reply dated 27.07.2021 was forwarded to DHI 11.08.2021 for examination & comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind DHI for expediting the comments. A reminder was issued to DHI on 20.10.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to remind DHI for expediting the comments. As per NC decision, DHI was reminded on 28.12.2021 for expediting the comments. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 &NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022,the Committee decided to remind again DHI for expediting the comments. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee decided to remind the TE, DHI for expediting the comments.		
M-14	PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED 0710064492 dated 04.05.2009	01/81/050/00026/AM10/ 07/24/040/00039/AM10/	The case was withdrawn in M. No. 44/81-ALC2/2009 dated 02.02.2010 on the ground that the case was rejected in M. No. 38/81 dated 22.12.2009 (actually held on 29.12.2009) due to non-submission of reply of the deficiency letter raised by DIPP. The applicant vide letter dated 11.11.2019 furnished reply with a request to fix the ad-hoc norms and also asked for personal hearing. The applicant's representation was forwarded to DPIIT on 31.01.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. Comments of DPIIT D/L received vide email dated 23.04.2020. DPIIT's D/L was sent to the applicant on 07.07.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to wait for reply of the applicant. A reminder was sent to the applicant on 27.08.2020. The case was considered in M. No. 07/81dated 08.09.2020 and decided to remind again the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to the applicant on 22.10.2020. The applicant's reply received via email dated 17.11.2020 was forwarded to DPIIT on 17.11.2020. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. A reminder was issued to DPIIT on 23.12.2020. The case was referred to MSME on 06.01.2021 on the advised of DPIIT. The written comments was received by MSME via email dated 07.01.2021. The Committee noted the case was rejected in M. No. 38/81 dated 22.12.2009 (actually held on 29.12.2009) due to non-submission of reply of the deficiency letter raised by DIPP. Subsequently, the case was placed in M. No. 44/81-ALC2/2009 dated 02.02.2010 and withdrawn. The applicant had applied for review after a lapse of approx. 10 years. It is not known whether the case was considered by the NC in any meeting during this period. Hence, the Committee decided to seek a report from concerned RA about present status of	The Committee considered the case as per agenda and noted the information received from RA, Bangalore. However, RA, Bangalore did not mention about any pending ECA action against the firm in its email dated 27.05.2022. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to seek information regarding any pending ECA action against the firm from RA, Bangalore. The case stands deferred.	**Deferred**

			norms fixation including any pending ECA action. A letter was sent to RA, Bangalore on 08.04.2021 in this regard. The case was considered in M. No. 01/81 dated 21.05.2021 and the Committee decided to remind RA, Bangalore for furnishing the requisite information. As per NC decision, an email was sent to RA, Bangalore on 20.07.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind again RA, Bangalore for expediting the comments. Reminder was issued to RA, Bangalore on 09.11.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the requisite information from RA, Bangalore. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to remind again RA, Bangalore for expediting the comments. As per NC decision, reminder was issued to RA, Bangalore on 10.03.2022 for expediting the comments. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee decided to remind again RA, Bangalore for expediting the comments. As per NC decision, a reminder was issued to RA, Bangalore on 24.05.2022. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee noted that RA, Bangalore's comments received via email dated 27.04.2022. Therefore, the Committee decided to take further necessary action in the subject matter.		
M-15	CG Power and Industrial Solution Limited (Formerly Crompton Greaves Limited) 0310789692 dated 26.09.2014	01/81/050/00505/AM15/ 03/94/040/00268/AM15/	The case was ratified in M. No. 20/81 dated 19.12.2017 as per comments of DHI vide UO No. TSWB-3/181/2014 dated 12.01.2018. The applicant vide letter dated 27.11.2020 stated that in the DHI comments, the Norms were ratified for all items from Sr. no. 1 to 29 and items no. 30 to 39 were deleted. No reason was assigned in the DHI letter dated 12.01.2018 to delete the items mentioned at 30 to 39. The party has already imported the Transformers and the same have already been exported, hence the party has requested for review the application and allow the inputs as per Item No. 30 to 39 on net to net basis as the goods are engineering goods which are permitted in the policy on Net to Net basis. The representation was referred to Consultant (TEC-3) on 29.12.2020. The case was considered in M. No. 01/81 dated 21.05.2021 and Consultant (TEC-3) informed via email dated 20.05.2021 that the applicant had represented against deletion of import items at Sl. No. 30 to 39by DHI. These items are not integral part of export items i.e. Transformer and therefore, cannot be considered. As the earlier comments were given by DHI, therefore, the Committee decided to forward the representation to DHI as per advice of Consultant (TEC-3). As per NC decision, the case was referred to DHI on 20.07.2021 for examination & comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to send a reminder to the applicant for furnishing the requisite information. Also, an email was sent on 12.11.2021 to the applicant requesting to attend personal hearing on 16.11.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee directed the applicant's representatives to submit detailed representation with justification of the revision of the ratified norms during personal hearing.	The Committee considered the case as per agenda and decided to call the applicant for personal hearing to explain the case before Norms Committee as per advice of the TE, DHI.	**Deferred**

			The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to send the requisite information to the Technical Authority as sought during personal hearing in Meeting No. 16.11.2021. As per NC decision, the applicant's reply was forwarded to DHI for examination of the case. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee noted that DHI via email dated 22.03.2022 has informed that the applicant has enclosed copy of licence of similar export product to justify import on repeat basis. Further, it was stated that the decision of NC is not available and requested to forward the decision of NC to examine the request. DHI also requested to correlate the items deleted in the present AA with the one which has been approved. The Committee decided to check the details as requested by DHI and thereafter, refer back the case to DHI for examination & comments. As per NC decision, the case was checked and noted that the NC decision has already been referred to DHI on 29.03.2022. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee decided to remind the TE, DHI for expediting the comments.		
M-16	TATA POWER SOLAR SYSTEMS LTD 0710115133 Dated 05.07.2019	01/81/050/00158/AM20 RLA File No: 07/24/040/00065/AM20/	The case was approved in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) as per written comments given by Consultant (TEC-3). The applicant letter dated 01.04.2021 had requested for reinstate Solar Cell/PV Cell (HS Code:85414011) in place of deleted raw materials item No. 1 to 11 in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020). The representation was sent to Consultant (TEC-3) on 06.04.2021. The case was considered in M. No. 01/81 dated 21.05.2021 and Consultant (TEC-3) informed via email dated 20.05.2021 that the applicant had represented the proposal for approval of norms on repeat basis of AA issued in 2014. However, the applicant's request of older AA reference did not have same import & export items. Therefore, the Committee decided to ask the applicant to submit their justification again within 15 days' time. The applicant vide email dated 21.06.2021 has submitted some documents and also submitted some supplementary information to Consultant (TEC -3) with carbon copy to DGFT via email dated 22.06.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and Consultant (TEC-3) informed via email dated 12.07.2021 that the applicant, via email dated 18.06.21 and subsequent emails, has given details of imported items in AA 0710102050 dated 07.02.2014, of which repeat has been sought, and import items in AA under consideration. While AA dated 07.02.2014 had 19 import items including PV cells, AA under consideration has 28 import items excluding PV cells. The applicant has also submitted a copy of letter dated 13.01.2019 written by them to **RA, Bangalore** for amendment of AA. Therefore, as per advice of Consultant (TEC-3), the Committee decided to get a report from **RA, Bangalore** on amendment of AA as requested by the applicant. As per NC decision, an email was sent to the RA, Bangalore on 19.08.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind again RA, Bangalore for expediting the comments. Reminder was issued to RA, Bangalore on 09.11.2021.	The Committee decided to remind again RA Bangalore for furnishing the requisite information.	**Deferred**

			The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the requisite information. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to remind again RA, Bangalore for expediting the comments. As per NC decision, a reminder was issued to RA, Bangalore on 10.03.2022 for expediting the comments. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee decided to remind again RA, Bangalore for expediting the comments. As per NC decision, reminder was issued on 24.05.2022. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee decided to remind RA Bangalore again for seeking the reply. As per NC decision, the reminder was issued on 06.07.2022. However, no reply information has been received as yet.		
M-17	M/s POCL ENTERPRISES LTD. Lic.No./ Date:0410163810 20.12.2017	HQ File :01/81/050/00524/AM18 RLA File :04/24/040/00190/AM18/	The case was rejected in Meeting No. 12/81-ALC2/2018 dated 13.02.2019 due to non-submission reply of deficiency letter. Now, the applicant vide email dated 25.03.2021 & 21.04.2021 has furnished reply of deficiency letter with a request to fix the ad-hoc norms. It is further mentioned by the applicant that the Lead content in the import item “Re-melted lead ingot” is 96.5%. The applicant’s representation was forwarded to DPIIT on 23.09.2021 for examination & comments. The case was considered in M. No. NC/2/MEET/Sep/202122/3 (Offline Cases) dated 29.09.2021 and the Committee decided to wait for the comments. A reminder was issued to DPIIT on 21.10.2021 for expediting the comments. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee considered decided to wait for the comments. DPIIT vide U.O. No. P-47014/22/2021-TSW dated 13.12.2021 had informed that the case may be referred to MSME for comments. Accordingly, the case was referred to MSME on 15.12.2021 for examination & comments. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee deferred the case as the report on lead scarp is not yet finalized. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee noted that the report on lead scarp has not been finalized yet. Therefore, the Committee decided to defer the case.	The Committee considered the case as per agenda and noted that the report on lead scarp is under finalization. Therefore, the Committee decided to defer the case.	Deferred
M-18	M/s CONSOLIDATED COIN COMPANY PRIVATE LIMITED Lic. No.: 0510405810	HQ File : HQRNORMREV IW00146549AM 22/ 05/23/040/00457/AM18	The case was ratified in Meeting No. 03/81 dated 14.08.2018 on repeat as approved for AA No. 0510399348 dated 03.08.2016. The norms were again revised in Meeting No. 05/81 dated 16.07.2020 held on 28.07.2020 on the basis of study group report dated 21.02.2020 as adopted by the Committee in the Meeting No. 24/81 dated 18.3.2020. The Norms were recommended with 11% wastage for Copper Scrap, 8% wastage for Nickel Full Plates & 8% wastage for SHG Zinc Ingots. Now, the applicant has again requested to review the ad-hoc norms. The applicant’s representation was forwarded to DPIIT on 23.09.2021 for examination & comments. The case was considered in M. No. NC/2/MEET/Sep/202122/3 (Offline Cases) dated 29.09.2021 and the Committee noted that the applicant had requested for revision of earlier ratified norms. The	The Committee considered the case as per agenda and decided to defer the case as the report of study group is still awaited.	**Deferred**

	dated 07.03.2018		representatives of the applicant also attended personal hearing and explained their case before Norms Committee. Thereafter, the case was discussed amongst the technical members in the meeting and the Committee decided to refer back the matter to DPIIT & Consultant (TEC-3) for their opinion on the subject matter. As per NC decision, the case was referred to DPIIT & Consultant (TEC-3) on 11.11.2021 for examination & comments. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the comments. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that the comments was received from DPIIT vide U. O. No. P-47011/62/2019-TSW dated 02.12.2021. However, comments of Consultant (TEC-3) were still awaited. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee noted that a Committee was constituted to review the ad-hoc norms cases of the applicant. However, the report of Committee is awaited. Therefore, the Committee decided to defer the case. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee decided to defer the case as the report of study group is still awaited.		
M-19	M/s SHIVALIK BIMETAL CONTROLS LTD Lic. No.: 0510408423 dated 15.11.2019	HQ File : HQRNORMREVIW01/81/050/00524/AM21 05/24/040/00449/AM-19	The case was approved in Meeting No. 04/81 dated 29.05.2019 as per written comments given by DPIIT vide U.O. No. P-47011/80/2019-TSW dated 15.05.2019. Now, the applicant has requested for revision of ad-hoc norms. The applicant's representation was forwarded to DPIIT on 23.09.2021 for examination & comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to wait for the comments. The case was referred to DPIIT on 18.10.2021 for comments. The comments were received from DPIIT on 03.11.2021.Also, an email was sent on 12.11.2021 to the applicant requesting to attend personal hearing on 16.11.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted the comments of DPIIT given vide U.O. No. P-47011/80/2019-TSW dated 03.11.2021. The applicant's representatives also attended personal hearing and explained their case before Norms Committee. After due discussion, the Committee directed the applicant's representatives to submit detailed representation with justification of the revision of the ratified norms. The applicant's reply was forwarded to DPIIT & Consultant (TEC-3) on 13.01.2022 for examination & comments. The case was discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that comments were not received from DPIIT and Consultant (TEC-3). Therefore, the Committee decided to wait for the comments. The case was discussed in the M. No. NC/2/MEET/Mar/202122/11 (Offline Cases) dated 30.03.2022 and the Committee noted that earlier Consultant (TEC-3) via email dated 24.02.2022 informed that this case was earlier recommended on the basis of scrap value given by the applicant in response to deficiency letter. Then Consultant (TEC-3) requested to send physical file of the case along with applicant's letter dated 22.12.2021. As the physical file was not traceable, the applicant's reply letter dated 22.12.2021 has been sent to DPIIT & Consultant (TEC-3) on 13.01.2022. Therefore, the Committee decided to request again to Consultant	The Committee decided to wait for the comments of TE. .	Deferred

			(TEC-3) & DPIIT for providing fresh comments. The case was last discussed in the M. No. NC/2/MEET/May/202223/4 (Offline Cases) dated 30.05.2022 and the Committee decided to send the following information/documents to Consultant (TEC-3) for examination of the case: 1. Physical file of the case having copy of application along with total correspondence. 2. Comments of DPIIT, on the basis of which, the case was approved & revised comments. As per NC decision, the documents were sent to Consultant (TEC-3) on 25.07.2022 for examination & comments. However, no comments have been received as yet.		
M-20	M/s Patel Engineering Ltd AA. No. 0310531631 Dated 31.07.2019	HQ File No: 01/81/050/00139/AM10	M/s Patel Engineering Ltd. has submitted review application vide its letter dated 27.04.2022 in respect of AA No. 0310531631. They have stated that the subject AA was obtained for import of Hot Rolled Steel Plates in various sizes required for construction of Steel Liner in Pressure Shaft and Pen Stock as per Project Authority Certificate issued by NTPC Ltd. They have applied for the approval of norms through Mumbai DGFT which was forwarded to DGFT, New Delhi vide their letter dated 31.07.2009. However, their application was withdrawn from the agenda of Norms Committee meeting No. 26/81-ALC2/2009 dated 29.09.2009 as NC observed that the details given in the hard copy are different from the particulars forwarded online. The DGFT, Mumbai vide their letter dated 13.05.2010 addressed to DGFT, Delhi clarified the cause of difference in data informing that the technical characteristics of import items were added at the time of issuance of AA, hence the difference. But the application was never re-considered thereafter. The applicant vide letter dated 05.07.2018 and subsequent letter dated 11.10.2019 & 28.11.2019 approached to DGFT for reconsideration of their case for fixation of norms but nothing has been happened. Upon successful completion of work of NTPC and on receipt of work completion certificate by NTPC Ltd, they approached DGFT, Mumbai for redemption of AA and for issuance of EODC but since the norms were not approved by NC, they could not redeem the license. The applicant has further stated that they had got norms fixation in similar type of material and for the similar work in a project [namely Loharingpala Hydro Electric Project] awarded by NTPC Ltd vide approval dated 14.10.2009 and 29.04.2010. The applicant has further stated that they are being informed by Mumbai Custom Authorities with encashment of the Bank Guarantee or to discharge the full amount of Customs Duty saved on this. The applicant is not able to file the review application on online mode and requested to consider their case in offline mode. The case file has been referred to Consultant (SKB) on 25.07.2022 for examination and comments. However, no comments have been received as yet.	The Committee considered the case as per agenda and decided to wait for the comments of the TE.	Deferred
M-21	M/s VEDANTA LIMITED (Formerly M/s. Sterlite Industrie	File No.01/81/050/00055/AM11	The case was rejected in Meeting No. 26/81-ALC2/2010 dated 28.09.2010 as per written comments of Ministry of Mines vide OM No. 4/(16)/2010-Metal-III/L dated 17.09.2010. The Applicant had represented on 14.02.2019 with a request to fix the ad-hoc Norms. The case was considered in the NC-II Meeting No. 13/81 scheduled for 13.12.2020 and held on 08.01.2021. Consultant (TEC-3) informed vide comments dated 29.12.2020 that the applicant has given composition of imported material i.e. Cu Concentrate, which contain gold & silver in ppm. Export product is Copper Anode,	The Committee considered the case as per agenda and decided to wait for the comments of the TE.	Deferred

	s (India) Limited A.A.No. 3510030450 dated 03.06.2010		which again contain gold & silver in ppm. Gold & Silver are neither being imported indendently nor being exported, as such, after refining. In view of above wastage of these items cannot be ascertained. Earlier also, Department of Mines had rejected the proposal. Therefore, the Committee decided to reject the applicant's request of fixation of ad-hoc norms. The Applicant has requested for review of the earlier decision of NC-II and submitted that review application cannot be filed through online mode as the name of the firm has been changed and IEC Code has also been changed. The Applicant vide their e-mail dated 01.12.2021 has submitted following justification for this review:- (i) Both the import item and the export item are standard industry items. Copper Concentrate is the industrial raw material for the copper Anode manufacturing process by using the standard manufacturing process by the Copper Industry all across the world. (ii) The gold & silver are impurities which naturally occur in the copper concentrate. The norms are not required to be fixed for gold & silver. The norms are required to be fixed for copper concentrate (import item) and the export item which is Copper Anode. Gold & Silver are naturally occurring impurities in the copper when copper is extracted in the mines. They are not artificially added. The naturally occurring impurities cannot be extracted and therefore no wastage is required to be fixed for Gold & Silver as they are naturally occurring. (iii) The manufacturing flow chart & manufacturing process is once again enclosed for your ready reference. (iv) The Import and Export Items under subject authorization are same as our Advance Authorisation for annual requirement viz. 3510030590 dated 15.06.2010 and norms in respect of this Advance Authorization have been ratified by the norms Committee vide its meeting dated 30.06.2015 under Case No. AR- 3 Meeting No. 06/81 for same import & export product (Refer Line item Sl No. 8 i.e. Import item: Copper Concentrate Containing Gold & Silver and our Export item: Copper Anode containing Gold & Silver). Earlier, the Committee had considered the case wherein Consultant (TEC-3) had informed vide comments dated 29.12.2020 that the applicant has given composition of imported material i.e. Cu Concentrate, which contain gold & silver in ppm. Export product is Copper Anode, which again contain gold & silver in ppm. Gold & Silver are neither being imported indendently nor being exported, as such, after refining. In view of above wastage of these items cannot be ascertained. Earlier also, Department of Mines had rejected the proposal. Therefore, the Committee decided to reject the applicant's request of fixation of ad-hoc norms. The case file has been referred to Consultant (TEC-3) on 25.07.2022 for examination and comments. However, no comments have been received as yet.		
M-22	M/s VEDANTA LIMITED	HQ File 01/81/171/00019/AM16/	The case was ratified in M. No. 01/81 dated 10.04.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 06.06.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. The case was	The Committee considered the case as per agenda and decided to wait for the comments of the	Deferred

	(Formerly M/s. Sterlite Industries (India) Limited A.A.No. 3510044672 dated 17.02.2015	35/24/039/00003/AM15/ (E-24528)	referred to Consultant (TEC-3) on 06.12.2019. The case was considered in M. No. 21/81 dated 22.01.2020, Consultant (TEC-3) informed that the applicant has requested for wastage on gold & silver for which there is no justification. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. After, Personal hearing which was held on 25.08.2020, on the advice of Consultant (TEC-3), the Committee directed the representatives to furnish following information: 1. Specific item of import, its quantity & copy of bill of entry. 2. Specific item of export, its quantity & copy of shipping bill. 3. Certificate of analysis of total quantity of import & export. 4. Is there any by-product in the process? If yes details thereof. The applicant's reply dated 15.10.2020 was sent to Consultant (TEC-3) on 26.10.2020. The case was concluded during NC-II Meeting No. 12/81 schedule for 15.12.2020 and held on 22.12.2020. The Committee considered the case as per the agenda and Consultant (TEC-3) informed via e-mail dated 14.12.2020 that the applicant in its reply dated 15.10.2020 has proposed to import Cu anode & Cu blister which contain traces of gold & silver. The export product is also anode slime containing minor quantities of gold & silver. Accordingly, gold & silver are neither the direct import items nor export items & therefore wastage norms cannot be fixed for these items. Therefore, the Committee decided to reject the applicant's request of revision of ratified norms. Now, the applicant informed that their firm has merged with Vedanta Limited therefore they are not in a position to submit the review application in online mode and requested to review application offline mode. Further, the applicant has submitted justification for review vide their e-mail dated 01.12.2021:- (i) Both the import item and the export item are standard industry items. Copper Anode/Unrefined copper Blister are the industrial raw material for the Copper Cathode manufacturing process. (ii) The raw material are subjected to refining process for cathode production and "Anode Slime" is generated as a by – product during this process. (iii) The by – product viz. "Anode Slime" is used in the Precious Metal Industry and it is used for manufacture of value added product such as Gold and silver. (iv) The gold & silver are impurities which naturally occur in the Copper anode and the by – product viz. Anode Slime. During the smelting & refining process there is a process loss and the gold & silver being natural impurities cannot be extracted. (v) Since both the import item & the export item are standard industry products and the process of extracting Anode Slime from refining process is a standard manufacturing process, we hereby request you to kindly ratify the norms and allow nominal industry standard wastage. (vi) The manufacturing flow chart & manufacturing process is once again enclosed for your ready reference. (vii) Please also note that the Import and Export items under subject authorization are same as our Advance authorization for annual	TE.	

			requirement viz. 3510030590 dated 15.06.2010 and norms in respect of this Advance Authorization have been ratified by the norms Committee vide its meeting dated 30.06.2015 under Case No. AR-3 Meeting No. 06/81, for same import & export product (Refer Line Item Sl. No. 8 i.e. Import item: Copper Anode Containing gold & silver, Unrefined Copper Blister Copper Containing gold & silver our Export item: Anode Slime containing Gold & Silver) copy of above NC Decision is enclosed herewith for your ready reference. (viii) Wastage is required to be fixed for copper Anode & Copper Blister & not for Gold & Silver. (ix) Grant of PH to explain the case personally. Earlier, the Committee had considered the case as per comments of Consultant (Tech-3) dated 14.12.2020, it was stated that the applicant in its reply dated 15.10.2020 has proposed to import Cu anode & Cu blister which contain traces of gold & silver. The export product is also anode slime containing minor quantities of gold & silver. Accordingly, gold & silver are neither the direct import items nor export items & therefore wastage norms cannot be fixed for these items. Therefore, the Committee had decided to reject the applicant's request of revision of ratified norms. The case file has been referred to Consultant (TEC-3) on 25.07.2022 for examination and comments. However, no comments have been received as yet.		
M-23	M/s. Ram Ratana Wires Limited. F. No. 01/60/162/435/AM21/PRC	Meeting No. 07/AM23 dated 21.06.2022, case referred by PRC	Subject: Relaxation of Cap of 5% FOB Value on import of varnish against 15 Advance Authorization No. (i) 0310795248 dated 13.04.2015 (ii) 0310798953 dated 18.09.2015, (iii) 0310798975 dated 21.09.2015, (iv) 0310799291 dated 08.10.2015, (v) 0310799280 dated 08.10.2015, (vi) 0310804606 dated 11.05.2016, (vii) 0310804607 dated 11.05.2016, (viii) 0310804609 dated 11.05.2016, (ix) 0310804763 dated 18.05.2016, (x) 0310804920 dated 23.05.2016, (xi) 0310804936 dated 24.05.2016, (xii) 0310804935 dated 24.05.2016, (xiii) 0310808025 dated 23.09.2016, (xiv) 0310808024 dated 23.09.2016 and (xv) 0310818559 dated 17.01.2018 for redemption / EODC purpose. This is a referred case of PRC Meeting No. 07/AM23 dated 21.06.2022 as PRC has discussed the matter at length and decided to refer the issue to NC-2 for its examination and resolution. The applicant stated that the subject authorizations have been issued against SION Serial No. C-206. Due to sudden instructions from their buyers they had no other way except to import the said input Varnish in higher quantity resulting in exceeding the cap of 5% of FOB value. Further, it was submitted that the said excess quantity imported by them beyond the cap value is fully utilized in the manufacturing of export product and not even a fraction of said quantity of the input namely Varnish has been diverted in the local market and has been utilized in manufacturing of the export product by way of doing work of coating / polishing of more than one layer. All the quantity so imported has been accounted for in the export document specifically in the shipping bills. Hence, requested that the excess quantity of input namely Varnish imported by them beyond cap limit of 5% of FOB value may kindly be relaxed so that the above case may be regularized / EODC / Closure purpose. Earlier on 05.05.2022, PRC section was provided following comments in this case on the basis of comments received from Consultant (TEC-3) (vide his mail dated 20.04.22) is as under:	The Committee considered the case as per agenda and decided to wait for the comments of the TE.	Deferred

			"The firm has applied for relaxation of policy to PRC for import of varnish in excess of 5 % of fob value as per SION C206.Quantity of varnish applied on the bare conductor depends on the thickness of insulation . While it is possible to calculate the qty. of varnish required for a given thickness, it is difficult to convert this qty. to value, as price is a variable factor depending on its source, volatile matter in it etc." As referred by PRC, the case was forwarded to Consultant (Tech-3) on 25.07.2022 for further examination and comments. However, no comments have been received as yet.		

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